

IN THE HIGH COURT OF DELHI AT NEW DELHI



W.P.(C) 7480/2022 MAKEMYTRIP (INDIA) PVT. LTD. Through: Mr. Agrim Arora, Adv. Versus UNION OF INDIA & ORS. Through:

..... Respondents Mr. Rakesh Kumar & Mr. Sunil Advs. for R-1. Ms. Madhumita Bhattacharjee, Advs. for R-13&14.

..... Petitioner

#### AND

W.P.(C) 12554/2022 MAKEMYTRIP (INDIA) PVT. LTD. ..... Petitioner Through: Mr. Agrim Arora, Adv.

Versus

### UNION OF INDIA & ORS.

Through:

..... Respondents Mr. Rakesh Kumar & Mr. Sunil Advs. for R-1.

Mr. Avishkar Singhvi, Mr. Naved Ahmed, Mr. Vivek Kumar & Ms. Sakshi Bajaj, Advs. for R-5&6.

#### **CORAM:** HON'BLE MR. JUSTICE VIBHU BAKHRU HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV <u>ORDER</u> 30.11.2022

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1. It is seen that the counter affidavits are not on record.

2. The respondents are granted a final opportunity to file the same and ensure that the same are placed on record within a period of two weeks from today.

3. Rejoinder, if any, thereto be filed within a period of two weeks thereafter.

4 List on 25.01.2023.

## **VIBHU BAKHRU, J**

# PURUSHAINDRA KUMAR KAURAV, J

NOVEMBER 30, 2022/'gsr'

This is a digitally signed order.

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